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Title: Introduction and Passing of the Appropriation (No. 5) Bill, 2007.

MR. CHAIRMAN: Shri P. Chidambaram – Item No.27.

SHRI P. CHIDAMBARAM: I beg to move for leave to introduce a Bill to provide for authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2006 in excess of the amounts granted for those services and for that year.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amount spent on certain services during the financial year ended on the 31st day of March, 2006 in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI P. CHIDAMBARAM : I introduce** the Bill.

SHRI P. CHIDAMBARAM: I beg to move:

"That the Bill to provide for authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2006 in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2006 in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

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** Introduced with the recommendations of the President.

MR. CHAIRMAN: Now, the House shall take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added of the Bill.

The Schedule, Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRI P. CHIDAMBARAM: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN:

The question is

"That the Bill is passed."

The motion was adopted.

15.25 hrs.

